

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1292**

**TO BE ANSWERED ON THE 18TH DECEMBER, 2018/ AGRAHAYANA 27, 1940
(SAKA)**

ILLEGAL IMMIGRANTS

1292. SHRI P.C. MOHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of illegal immigrants in the country, especially in Karnataka and Bengaluru;

(b) whether the Union Government has directed a course of action to the State Governments regarding crime and other illegal activities committed by these illegal immigrants;

(c) if so, the details thereof;

(d) whether there is any stringent law to deport the illegal immigrants and if so, the details thereof;

(e) whether the Government has directed the State Government of Karnataka to open an illegal immigrants deportation centre in the State; and

(f) if so, the details and the status thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): Since illegal immigrants enter into the country without valid travel documents in clandestine and surreptitious manner, there is no accurate data regarding number of such migrants living in the country.

(b) and (c): Advisories have been issued to the State Governments and Union Territory (UT) Administrations from time to time to take appropriate steps for identification of illegal migrants, their restriction to specified locations as per provisions of law and initiation of legal proceedings including deportation proceedings as per provisions of law.

(d): Deportation of illegal immigrants is a continuous process. Central Government is vested with powers under Section 3(2)(c) of the Foreigners Act, 1946, to deport foreign nationals staying illegally in the country. These powers to identify, detain and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations and the Bureau of Immigration.

(e) and (f): Instructions have been issued to all State Governments/ UT Administrations including State Government of Karnataka from time to time for setting up detention centres to restrict the movements of illegally staying foreign nationals to ensure their physical availability at all times for expeditious repatriation / deportation.
